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# CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

Contempt Application No. 816 of 1993
In
Original Application No. 1154 of 1992

Allahabad this the 17/2 day of Nov. 1994

Hon ble Mr. K. Muthukumar, Member(A)
Hon ble Mr. Jasbir S. Dhaliwal. Member(J)

Devi Prasad Pathak S/o Sri Panna Lal Pathak R/o 25/38, Naya Bans, Lohamandi, Agra By Advocate Shri Bashist Tiwari

#### Ver sus

- 1. V.K. Agarwal, M.R.M., Central Rly. Jhansi.
- 2. Manoj Pandey, Senior D.P.O., Central Rly., Jhansi.
- 3. Senior Divisional Account Officer, Central Rly.,

By Advocate Shir A.V. Srivastava

### ORDER

## Hon'ble Mr. Jasbir S. Dhaliwal, Member(J)

The petitioner had come to this Tribunal making grievance of the facts that his pay fixation had not been properly done and that he was not given retirement benefits properly and that a wrong deduction of Rs.8,000/- had been made from his retirement settlement dues as over payment. He had also claimed that he should have been promoted as'A'Grade Guard and his pay fixation should have been done taking that into consideration. In his O.A.No.1154 of 1992, he had raised all these points mentioning therein that he had filed a departmental appeal on the same grounds, which had not been disposed of. By the order dated 01.9.1992, this bench disposed of the aforesaid O.A. with the direction The appeal shall be decided within a perbod of 6 weeks from the date of communication of this order. In case the applicant desires for a personal hearing the same may be given to him (Annexure-III to the Contempt Petition). The petitioner filed the present contempt





petition/isspressing his grievances as taken in the O.A., pleading that direction of this Tribunal had not been complied with despite lapse of time. Notices were issued on which the respondents filed a detailed reply. They have taken the plea that the appeal of the petitioner (Copy of which is Annexure-2 of the C.C.P.) has been disposed of by a detailed order copy of which is Annexure H-1.

- Reading of Annexure R-1 shows that the department considered the appeal and the grievance and his pay in the scale of Rs.330-560/- was re-fixed on the basis of Fourth Pay Commission recommendation being fixed at ;.1720/- with effect from Ol.1.1986, Rs.1800/- w.e.f. Ol.1.1988 and so son. He was given the benefits of his promotion as Passenger Guard on ad-hoc basis but, was not given substantive promotion and, thus, his fixation of pay was done on this basis. He was paid Rs.8,000/- which had been earlier witheld alongwith Rs.2,941/- which become due onrefixation of his pay.
- The petitioner makes a grievance that the respondents have still not granted him all the benefits which were claimed by him and wants this Tribunal to take action on the contempt petition. He sites 1986 A.T.R.(2) S.C.C. Page 252 to say that his appeal had not been decided by the application of mind. This Tribunal, however, finds and not been decided by the application of mind. This Tribunal, however, finds are no force in that contention. Orders of the Tribunal as given in Annexure-3 have been fully complied with by deciding the appeal, Reading of Annexure Rel shows that all the matters raised by the



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petitioner were considered by the respondents and most by of the reliefs claimed him were given. That his appeal has not been decided as per his desire cannot mean that there was no compliance of the directions of this Tribunal. The directions were never to the effect that the petitioner be granted the reliefs prayed for in the O.A. The rulling cited has no application to the facts of this contempt petition. The appeal has been decided by the respondents with the due application of mind.

We find no merit in the contempt petition and, therefore, it is dismissed. The notices issued to the respondents are discharged.

(Jasbir S. Dhaliwal) Member Jud.

(K. Muthukumar) Member Admn.

/M.M./